

further, I am afraid, they may close their factories and production may go down. Is the Minister going to consider giving of sufficient funds to them so that the big industries may run and produce more?

MR. SPEAKER: This question is about the small industries not about the big industries. Next question.

SHRI C. K. CHANDRAPPAN: I would like to make a submission to you about this question. We have tabled the question, and it was to elicit some specific information from the Government. But the question is so mutilated that it does not look like the question that we have sent for being answered. But I hope it is with your permission that the question has been mutilated like this.

MR. SPEAKER: You please ask the question. I cannot answer this off-hand. Please bring it upto me later

SHRI C. K. CHANDRAPPAN. I am drawing your attention, because, I would like that you go into the matter.

MR. SPEAKER: The list was out 5 days ago. You should have written to me. I cannot answer this offhand here.

SHRI C. K. CHANDRAPPAN: That is a very technical answer. I will come to you later and point it out to you. I will put my question.

Violation of Foreign Exchange Regulations by Concerns

*333 SHRI C. K. CHANDRAPPAN:
DR. SARADISH ROY:

Will the Minister of FINANCE be pleased to refer to the reply given to USQ No. 8425 on 2nd May, 1976 regarding violation of foreign exchange regulations by concerns and state:

(a) whether the investigations have since been completed; and

(b) if so, the results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) No, Sir.

(b) Does not arise.

SHRI C. K. CHANDRAPPAN: I am very sorry to say that they have to give this answer and so the question has been mutilated in this fashion. I would like to know from the Minister whether it is a fact that on previous two occasions which were referred to in the question the same answer had been given by you in this House, and if the investigations about this company have been going on from 1974, I would like to know whether regarding the Hindustan Sanitaryware and industries, Bahadurgarh any officer or any director of this company has been arrested in Haryana in connection with this investigation about the violation of foreign exchange regulation and Customs Act. If so, I would like to know their names. Further I would like to know whether they have been released and if they have been released, on what condition. I would also like to know the nature of the charges which have been levelled against them.

SHRIMATI SUSHILA ROHATGI: Regarding this question, I do concede that it has taken some time and these questions were tabled also earlier, but at the same time, I would say that there are two sides of this question, one is concerned more with the Income-tax side and the other the foreign exchange side, that is, violation of foreign exchange regulations.

Now, as regards that part of the question namely, violation of foreign exchange regulations, the case arose when the person gave this information. But, then, he has not been traced. It was difficult to proceed further without getting further information about the person. In the meantime, some more information has

come and, I think, we will be in a position now to go ahead with the case.

SHRI C. K. CHANDRAPPAN: I should say that I am very much disappointed again by the Minister's giving this kind of analysis. (*Interruptions*). The hon. Minister, Shri Subramaniam had stated some time ago that CBI is to enquire into this case. I would like to know whether the CBI could find out only that the informer had absconded. I am sure that they could give some more facts. If so, what are those facts and have Government asked the Revenue Intelligence and other investigation agencies to go into it and thirdly was the Chairman of this Company, Shri S. L. Somani a person who unsuccessfully contested the election last time on the Swatantra Party ticket and was one of the big financiers of the so called "total revolution". I would like to know the facts about these.

SHRIMATI SUSHILA ROHATGI: About the earlier part of his question, no arrest has been made of the person for the violation of foreign exchange regulations. As regards the other part of his question, enquiry in regard to income-tax and investigation is still going on. I am not aware of the latter part of his question whether he belongs to a particular party or not.

DR. SARADISH ROY: Sir, this question related to the year 1974. The question was first put in May and again in 1975, May. But up till now, the question remains unanswered. I want to know whether Somani Brothers who are operating mainly in Calcutta are also operating in Haryana, Rajasthan and Bombay and, whether allegations of violations of foreign exchange and customs regulations are there against them and whether some of the employees of this concern have recently been arrested in Haryana in connection with

the foreign exchange violations, if so, whether an enquiry regarding the offences will be made properly through CBI or not.

SHRIMATI SUSHILA ROHATGI: Sir, the Enforcement Directorate is investigating into this part. As regards violation of foreign exchange regulations, I conceded at the very beginning that it has taken time for the Government. We would see that this is conducted as early as possible.

SHRI PRIYA RANJAN DAS MUNSHI: Sir, may I know from the hon. Minister how many persons, during emergency, have been arrested for the violation of these foreign exchange regulations and whether during the raids or arrests, any personnel of management of the multinational corporation unit in India were also found?

SHRIMATI SUSHILA ROHATGI: I am sorry this is only about a specific case.

MR. SPEAKER: Next question by Mr. Sathe.

श्री रामावतार शास्त्री : यह ओरीजनल क्वेश्चन मेरा था । मुझे भी मौका देना चाहिए था ।

श्री वसंत साठे : हमें भी क्वेश्चन पूछने दोगे या ऐसे ही करते रहेंगे ।

श्री रामावतार शास्त्री : यह बात नहीं चलेगी । जो मन में आया है करते हैं । हम भी चुन कर भेजे गये हैं कुछ पूछने के लिए ।

Grant of seniority by L.I.C. to released Emergency Commissioned Offices

*334. **SHRI VASANT SATHE:** Will the Minister of FINANCE be pleased to state:

(a) whether while good number of public undertakings have granted seniority to the released Emergency